

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Appeal (S.J.) No. 202 of 2021**

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Naresh Mandal ..... Appellant

Versus

1. The State of Jharkhand  
2. Soni Kumari ..... Respondents

....

**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Shashi Kant Thakur, Adv.  
For the State : Mr. Shekhar Sinha, P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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04/06.09.2021 The present application has been filed under Section 14(A) of the Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act.

Heard learned counsel for the appellant and learned counsel for the State.

This criminal appeal has been filed against the order dated 02.02.2021 passed by the court of learned Additional Sessions Judge-I, Sahibganj in M.C.A. No.24/2021 (SC/ST No.17 of 2020) in connection with Taljhari P.S. Case No.237 of 2019, for the offence under Sections 323/ 494/ 498A of the Indian Penal Code and Section 3 (1)(s) of the SC/ST (Prevention of Atrocities) Act by which prayer for bail of the appellant has been rejected.

Learned counsel for the appellant has submitted that the appellant who is the father-in-law of the victim is in custody since 18.09.2020. It has been further submitted that as per the allegation he has not accepted the victim as daughter-in-law rather the victim has been abused and ousted from the house. It has been further submitted that the investigation has already been completed and the appellant is ready to co-operate in the trial. On the above ground, prayer for release has been made

On the other hand, learned A.P.P has opposed the prayer for bail.

Considering the nature of allegation and the pre-conviction custody and the fact that the investigation has already been completed, the appellant, named above is directed to be enlarged on bail on his furnishing bail bond of Rs.10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Sahibganj in connection with Taljhari P.S. Case No.237 of 2019, subject to condition that the appellant will submit self-attested photocopy of his Aadhar Card and also submit his mobile number before the learned court below which he will always keep active and will not change it during pendency of this case without prior permission of the court.

Accordingly, instant criminal appeal is allowed.

**(Rajesh Kumar, J.)**